

ITEM NO.11+49+50

COURT NO.5

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

ITEM 11

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 47238/2025

[Arising out of impugned final judgment and order dated 26-09-2022 in LPA No. 148/2019 passed by the High Court of Judicature at Patna]

THE STATE OF BIHAR & ORS.

Petitioner(s)

VERSUS

CHANDRASHEKHAR PRASAD & ORS.

Respondent(s)

FOR ADMISSION and I.R.

IA No. 251634/2025 - CONDONATION OF DELAY IN FILING

IA No. 251635/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

ITEM 49

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 32847/2025

[TO BE TAKEN UP ALONG WITH ITEM NO.11 I.E. Diary No. 47238/2025].....

IA No. 202908/2025 - CONDONATION OF DELAY IN FILING

IA No. 202959/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

ITEM 50

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 47223/2025

[TO BE TAKEN UP ALONG WITH ITEM NO.11 I.E. Diary No. 47238/2025].....

IA No. 254545/2025 - CONDONATION OF DELAY IN FILING

IA No. 254547/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 16-10-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) Mr. Samir Ali Khan, AOR
 Mr. Pranjal Sharma, Adv.
 Mr. Kashif Khan, Adv.
 Mr. Md. Arshad, Adv.

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Mr. Samir Ali Khan, AOR

Mr. Pranjal Sharma, Adv.
Mr. Kashif Khan, Adv.
Mr. Md. Arshad, Adv.

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Mr. Samir Ali Khan, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing c/c of
the impugned judgment are allowed.

Delay condoned.

Issue notice.

Tag with SLP [C] No.29618-619/2024.

Dasti, in addition, is also permitted.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(POONAM VAID)
ASSISTANT REGISTRAR